

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 9982/A

From :- Shri Romen Baruah
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee
Principal Judge, Family Court
Nalbari

Dated Guwahati, the 09th November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. FC.NLB/08/2019/820 dated 20.10.2022.

Sir,

With reference to the above, I am directed to inform you that, you are allowed to :

1. avail LTC for the block period 2018-2021 (by way of carry forward) for your journey to Goa w.e.f. 24.12.2022 to 31.12.2022 along with your wife and minor daughter, by the shortest possible route, as per existing rules,
2. avail Winter Vacation w.e.f. 24.12.2022 to 01.01.2023 along with head quarter leave permission w.e.f. the evening of 23.12.2022 (after court hours) till the morning of 02.01.2023 (before court hours.)
3. Further, during your absence the Counsellor, Family Court, Nalbari and in her absence the Chief Judicial Magistrate Nalbari will remain in-charge of your court and office.

Thanking you.

Yours faithfully,

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 9983 - 9985 /A, dated- 09/11/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)